

ORDER
(IA No. 246 of 2013 – for stay)

We heard the Learned Counsel for the Applicant/Appellant as well as the Learned Counsel for the Respondent no.1 in the IA no. 246 of 2013. We feel that instead of passing any orders in the Interim Application for stay, it would be better to take up the main Appeal itself for final disposal. Accordingly, we will take up the main Appeal in the last week of October. With this observation, IA no. 246 of 2013 is disposed of.

The Learned Counsel for the Respondent is directed to file reply in the main Appeal on or before 25.09.2013 after serving copy on the other side. Thereupon, the Learned Counsel for the Appellant is directed to file rejoinder on or before 05.10.2013, if any.

Post the matter for final disposal tentatively on **21.10.2013 at**
Chennai Circuit Bench.

(Rakesh Nath)
Technical Member
mk

(Justice M. Karpaga Vinayagam)
Chairperson